

**BEFORE THE NATIONAL GREEN TRIBUNAL**

PRINCIPAL BENCH

ORIGINAL APPLICATION NO. 348 OF 2022

**IN THE MATTER OF:**

Pradeep Kumar & Anr.

...Applicants

Versus

Union of India & Ors.

---Respondents

**BRIEF SUBMISSIONS/SUGGESTIONS ON BEHALF OF THE APPLICANTS IN RESPONSE TO THE JOINT COMMITTEE REPORT**

The Applicants above-named

Most Respectfully showeth:

1. That the above titled O.A. for listed for Direction, today, i.e. 03.08.2022. In the course of hearing, the Hon'ble Tribunal had sought suggestions from the Applicants on the Joint Committee report as well as on the remedial actions which may be considered for remedying the non-operational sewerage system of 93 villages of Greater Noida.
2. That the counsel for the Applicants had proposed certain suggestions in the aforesaid issue and had submitted to place certain suggestions during the course of the day.
3. That as submitted above, some of the suggestions which may be, inter alia, considered by this Hon'ble Tribunal are as under:

- A. Only 16 faecal sludge receiving points in the existing sewerage network for 80 villages is far too inadequate and ineffective to remove and dispose the vast quantities of sludge/silt generated from the households of the villages.

The number of sludge receiving points in the existing sewerage system for 80 villages must be increased. There must be at least one sludge/silt receiving point for each village, given the vast population size of each village in the Greater Noida area.

- B. Greater Noida Authority must have a decentralized system of taking care of the sewerage issues of the villages. The authority must set up local sanitation stations/sub-offices where work force could be deployed, for a cluster of 3-5 villages. Provisions of directly attending to the calls of the local villagers must be made at such stations/sub-offices for effective redressal of the wastewater/sewage/sludge/pollution related issues. This may be done until a permanent action plan is prepared and implemented by the authority and even thereafter.
- C. Number of sludge/silt transportation vehicles must be significantly increased by the Greater Noida authority for effective and speedier disposal of the sludge/silt/wastewater.
- D. Septage management by village households must be monitored and checked by expert agencies as most of the septage tanks installed by households is unscientific and improper. Several households have septic tanks just close to the handpumps and borewells, resulting in strong chances of percolation of such sewage/waste waters and contamination of the ground water (which has already become polluted).

E. It is prayed that this Hon'ble Tribunal may direct for a more effective report by an appropriate committee.

**Prayed as above.**

FILED BY:

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